

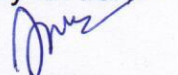
THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTIFICATION

Dated Shillong, the 4th Aug, 2021

No. HCM.II/184/2015-Estt/2246 As approved by the Hon'ble the Chief Justice, High Court of Meghalaya, Smti. Kerpa M. Lyngdoh Nongbri, Additional District & Sessions Judge cum Special Judge (POCSO), East Khasi Hills District, Shillong, shall take charge of urgent matters pertaining to the Court and office of the District & Sessions Judge, East Khasi Hills District with effect from 4th August, 2021 till Shri Noor Ain Khan, District & Sessions Judge, East Khasi Hills District resumes duty.

By Order,



REGISTRAR
(JUDICIAL SERVICE)

Memo. No. HCM.II/184/2015-Estt/2246A

Dated Shillong, the 4th Aug, 2021

Copy to:-

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, for his Lordship's kind information.
2. The P.S. to Hon'ble Mr. Justice R.V. More, Judge, High Court of Meghalaya, for his Lordship's kind information.
3. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, High Court of Meghalaya, for his Lordship's kind information.
4. The P.S. to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, for his Lordship's kind information.
5. The Commissioner and Secretary to the Govt. of Meghalaya, Law Department, Shillong for information and necessary action.
6. The PA to the Registrar General, High Court of Meghalaya.
7. The Joint Registrar (Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya.
8. The Accountant General (A & E), Meghalaya, Shillong.
9. Smti. Kerpa M. Lyngdoh Nongbri, Additional District & Sessions Judge cum Special Judge (POCSO), East Khasi Hills District, Shillong, for information and necessary action.
10. The System Analyst, High Court of Meghalaya, Shillong, to upload the notification in the official website.
11. Office file.



REGISTRAR
(JUDICIAL SERVICE)